

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

C.P. (IB)/582(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
RAMLAKHAN CHAMAN YADAV

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Abhishek Samant, Ld. Counsel for the Financial Creditor, Ms. Priyanka Naik, Ld. Counsel for the Respondent, Personal Guarantor and Ms. Nimisha Rathod, Ld. Counsel for the Resolution Professional are present.
- 2) Counsel for the Financial Creditor submits that Reply has been filed by the Respondent/Personal Guarantor and the same has also been served upon them in the Morning. Counsel for the Financial Creditor seeks some time to peruse the same and advance their submissions on the next date of hearing.
- 3) At request, stand over to 09.05.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)